

lation is required, may I know whether it would be possible to give effect to this change before the next General Elections?

Shri Lal Bahadur Shastri: I have expressed my agreement with the hon. Member. I said that I shall make these points clear in the statement which I propose to make.

Cantonment for Orissa

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*306. { **Shri Ram Krishan Gupta:**
Shri Kumbhar:
Sardar Iqbal Singh:

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1563 on the 18th August, 1961 and state:

(a) whether Government have since finalised the proposal to establish a Cantonment in Orissa in consultation with the State Government; and

(b) if so, the result thereof?

The Minister of Defence (Shri Krishna Menon): (a) and (b). The proposal to establish a Cantonment in Orissa has made some progress and details are being worked out in consultation with the State Government. It will take some more time before a scheme is finalised.

Shri Ram Krishan Gupta: In reply to a previous question it was stated that some sites were under consideration. May I know the names of the sites which are under consideration?

Shri Krishna Menon: In consultation with the State Government it has been decided to locate the Cantonment in Bhubaneswar

New Coal Mines in West Bengal

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*307. { **Shri Indrajit Gupta:**
Shri Subodh Hansda:
Shri R. C. Majhi:
Shri Nek Ram Negi:
Shri S. C. Samanta:
Shri P. G. Deb:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the progress made regarding

the development of new mining areas in Raniganj Coal Field;

(b) whether it is a fact that the West Bengal Government have submitted a proposal for opening up new coal mines by the State Government with foreign collaboration; and

(c) if so, the Government of India's reactions in the matter?

The Minister for Steel, Mines and Fuel (Sardar Swaran Singh): (a) In the Third Plan, both the private and public sectors have programmes of developing the Raniganj coalfield. The private sector is going ahead with the implementation of its plan in this field, but the public sector cannot because the Calcutta High Court has issued an injunction order restraining the National Coal Development Corporation from operating in areas which were sought to be acquired for it under the Coal Bearing Areas (Acquisition & Development) Act.

(b) and (c). The West Bengal Government has expressed a desire to exploit some coal mines within its jurisdiction. The matter is still under consideration of both the State and Central Governments.

Shri Indrajit Gupta: I would like to know if the Government of India have got any objection in principle to a State Government opening up coal mines in its public sector provided these schemes are naturally submitted to the Central Government for approval. Is there any objection in principle to any State Government operating coal mines?

Sardar Swaran Singh: That is a hypothetical question. The correct position is that targets for coal development both in the public and private sectors have been mentioned in the Third Five Year Plan which has been discussed in Parliament. The actual agencies that have been entrusted with the responsibility of producing additional quantities have also been indicated there. So, unless a